

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

.....  
O.A. No. 255 of 1995.

Friday this the 3rd day of November, 1995.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. K. Sasidharan,  
Diesel Fitter (Mechanical)  
Diesel Shed, Southern Railway,  
Erode, residing at Railway  
quarters, Erode.
2. G. Ramaswamy, Diesel Fitter,  
Diesel Shed, Southern Railway,  
Erode, residing at Railway  
quarters, Erode.
3. J. Mohan, Diesel Fitter,  
Diesel Shed, Southern Railway,  
Erode, residing at Railway  
quarters, Erode.
4. P. Palanimuthu, Diesel Fitter,  
Diesel Shed, Southern Railway,  
Erode, residing at Railway  
quarters, Erode.
5. R. Kandasekharan,  
Diesel Fitter, Diesel Shed,  
Southern Railway, Erode,  
residing at Railway quarters,  
Erode. .. Applicants

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India through the  
General Manager, Southern  
Railway, Head Quarters Office,  
Park Town P.O., Madras-3.
2. The Chief Personnel Officer,  
Southern Railway, Headquarters  
Office, Park Town P.O., Madras-3.
3. Divisional Personnel Officer,  
Southern Railway, Palghat Division,  
Palghat. .. Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 3rd November, 1995,  
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants who are Diesel Fitters seek absorption as Diesel Assistants in the twenty percent quota earmarked for Diesel Fitters. After arguing the matter in detail, Shri Govindaswamy, Counsel for applicants submitted that in the light of the statement in paragraphs 8 and 9 of the reply statement filed by Shri P. Murugan, Chief Personnel Officer dated 24.10.95 he does not wish to seek adjudication on the merits. He submitted that he would be satisfied with the undertaking in the statements in those paragraphs, which reads:

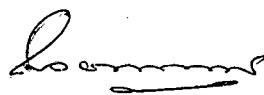
" It is submitted that notwithstanding the fact that certain erstwhile steam surplus staff have been trained as Diesel Assistants, in view of the policy laid down by the Railway Board vide their circular dated 16.7.91 and 28.9.92 and 18.10.93.... Petitioners are eligible to be considered, not exceeding twenty percent of such vacancies,.....

Taking into account of the additional sanction, if any, on the review of the running cadre and also on the assessment of the vacancies that are likely to occur in the division, within a year, 20% of the such vacancies will be apportioned and notified in which persons like Petitioners can apply for consideration along with other eligible persons. It is also submitted that such notification will be made by DPO/Palghat on or before 20th December 1995."

We record the statement. Respondents will take consequential action on or before 31.3.1996.

2. Application is disposed of as aforesaid. No costs.

Friday this the 3rd day of November, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN